

FORM NO. 21

(See rule 114).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,BENCH

OA/TA/RA/CP/MA/PT 44 of 29-88 ref. 3130184

Virendra Kumar.....Applicant(S)

Versus

U. O. g. han Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1-	Order Sheet	1 to 3
2	Order 26/11/90	4
3-	Petition	5-22

Certified that the file is complete in all respects.

Spec. Wilder del art & dir byed

Signature of S.O.

Signature of Deal. Hand

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
	<p>of the Central Administration Tribunals Act. The writ petition is accordingly transferred to Allahabad (Central Tribunal Allahabad)</p> <p>6/</p> <p>21.10.01</p>	

Order sheet

TA no 44 of 88

2

W.O.

8/1

Vindra Kumar

VS

Serial
number
of
order
and date

Brief Order, Mentioning Reference
if necessary

How complied
with and
date of
compliance

27/9/90
Hon Mr Justice K Nath v/o
Hon Mr. K. D. Aggarwal

No trip issued to ~~affidavit~~
counsel ^{has} been returned.
~~affidavit~~ A request is made on
behalf of respondents 1b4 for time
to file Vakalatnamas. Shri B.D.
Chaddha files power on behalf
of respondent No. 5.

The case may be re-listed
for admission on 25/10/90.

In the meantime one more
attempt will be made to
serve the petitioners ~~and~~
~~and~~ counsel through Regd.
post. Notice issued to applicant is presumed
served by the postman.

Mr

V.C.

AB

25/9/90

No sitting Adi to 29.10.90

29.10.90

No sitting Adi to 5.11.90

Dinesh

OR
This W.P. no. 3130/84
received on transfer
from Lucknow High Court
alongwith other W.P.s
in May 87.

On the date of transfer
the case was not
admitted.

Transfer notices
issued by Addl. office
(or not received) but
neither any reply nor
any undelivered cover
received back.
Submitted for order.

OR
Notice given
21/3/90

OR
Notices were
issued on 21.3.90
to the applicant
as well as his
counsel. Shri P.S.
need not
be listed on
behalf of

Notice of
counsel - has
return back
postal remark
not rec'd until
21/3/90
Bill: 0145

No un
cover was
return back
behalf of

S.F.O

Notice
Issued
Shah
22-8-90

A2

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW.

T.A.NO. 44 of 1988 (T)

(W.P.NO. 3130 of 1984)

Virendra Kumar ... Applicant.

Versus

Union of India & Others ... Respondents.

26.11.1990

Hon'ble Mr. Justice K.Nath, V.C.

Hon'ble Mr. M.M.Singh, A.M.

Case called. No one is present on behalf of the applicant. Notices issued to the applicant on 21.3.90 and 22.8.90 have been returned with the postal remark that "The applicant is not traceable, so returned". The application is ~~dismissed~~ disposed for default of the applicant.

Sd/

Sd/

A.M.

V.C.

//True Copy//

10/11/90

By Post

2/1

Sd/

CIVIL
SIDE
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

xx3

Nature and number of case W.P. No. 3130-84

Name of Parties Virendra Kumar vs. Union of India

Date of Institution 4-7-84

Date of decision 7

File no.	Serial no. of paper	Description of paper	Number of sheets	Court Fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
1	1	Petition and affidavit with Annexure	23-	6-	Rs. 102.00			
	2.	Power.	1-	1-	5.00			
	3-	Contra 6567(w) 884 of Shy	1-	-	5.00			
	4-	order sheet	1-	-	-			
	5-	duplicate						

I have this

day of

198

examined
the record and compared the entries on this sheet with the papers on the record. I have made all necessary
corrections and certify that the paper correspond with the general index, that they bear court-fee stamps of
the aggregate value of Rs. , that all orders have been carried out, and that the record is
complete and in order up to the date of the certificate.

Munsarim

Clerk

Date

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(Lucknow Bench): LUCKNOW.

W.RIT PETITION NO. 3130 OF 1984. 1

DISTRICT : HARDOI.

Virendra Kumar

... ... Petitioner.

Versus

Union of India & Others.

... ... Opposite Parties

INDEX

Sl. No.	Particulars	Page Nos.
1.	Writ Petition	1 to 8
2.	Affidavit	9 to 10
3.	Annexure No. 1	11 to 12
4.	Annexure No. 2	13 to 14
5.	Annexure No. 3	15 to 16
6.	Annexure No. 4	17 to 18
7.	Annexure No. 5	19 to 20
8.	Annexure No. 6	22 to 22
9.	Vakalatnama(Power)	23 to 23
10.	Stay Application	

LUCKNOW: DATED

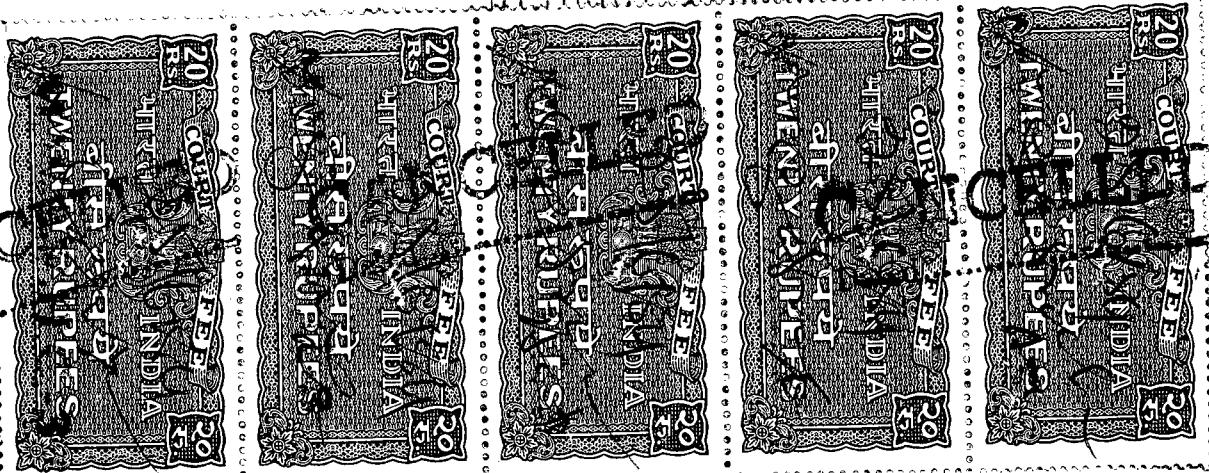
JUNE 25, 1984.

S. C. Srivastava
(S. C. SRIVASTAVA)
ADVOCATE
COUNSEL FOR THE PETITIONER

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(Lucknow Bench): LUCKNOW.

Writ Petition No. 3130 OF 1984.

DISTRICT: HARDOI.



ACAN
Dated...
Virendra Kumar aged about 24 years son of Sri
Kali Charan resident of village Raison, Post
Raison, Pergana and Tahsil Sandila, District
Hardoi.

...Petitioner.

*Sept 28/1984
25/10/84*
Versus

1. Union of India through Secretary Post & Telegraph Department, Delhi.
2. Assistant U.P. Dak Pal, Raison, District Hardoi,
3. Assistant Superintendent Post Office Sandila, District Hardoi.
4. Superintendent Post Offices, Division Hardoi.
5. Sri Om Prakash son of Sri Ram Narain resident of village Raison, Pergana and Tahsil Sandila, District Hardoi.

.... ...Opposite Parties.

Writ Petition Under Article 226 of
THE CONSTITUTION OF INDIA.

Prasanna
The humble petition of the petitioner most

respectfully showeth as under : -

1. That from the district Employment Office Hardoi vide Letter No. 03/3-4/1478-79 dated 9.3.1984 it was informed to Pradhan, Gaon Sabha Raison, Post Office Raison by Assistant Superintendent Post Office Sandila District Hardoi that the post of Additional Departmental E.D.D.A. is fallen vacant and the last date of submitting application was 25.3.1984. A true copy of the letter is being annexed herewith as ANNEXURE NO. 1 to this Writ Petition. It is further stated that the vacancy was created for the aforesaid post on account of going away of one ~~Smt.~~ Motilal Chaurasia for one day leave and after expiry of the leave he never returned back to join his duties and it is further stated that no information was given by Motilal Chaurasia for absenting himself from duties.

2. That the petitioner came to know from the Pradhan concerned in respect of the aforesaid vacancy created in village Post Office Raison for the post of E.D.D.A. and on the information received by the petitioner he applied for the post of E.D.D.A. on 23rd March, 1984 through Employment Office Hardoi, It is further stated that alongwith the petitioner so many candidates also applied for the aforesaid post. It is further submitted that one Sri Om Prakash also applied for the post of E.D.D.A. who happened to be the orderly of the son of Sahayak Dak Adhichhak, Sandila District Hardoi.

3. That without prior calling the petitioner and other candidates for selection on the aforesaid post on the appointed date i.e. 25.3.1984, the opposite party No. 3 was appointed in an arbitrary manner by Overseer First Sandila under the direction of the Assistant Superintendent of Post Office on temporary basis.

4. That the opposite party No. 3 was appointed on the post on account of the fact that he was being the son of the Orderly of Assistant Superintendent of Post Office , Sandila.

5. That when Sri Motilal Chaurasia had gone for one day leave , then on his own place one substitute Sri Satish Chandra was deputed to work on duty on dated 1.2.1984.

6. That Sri Satish Chandra worked on the post of E.D.D.A. upto 19.3.1984 and since he was not paid the salary from the department , therefore he refused to continue on duty furthermore after 19th March, 1984 and furthermore he left for the job forever.

7. That on dated 26.3.1984 on the basis of the complaint of Pradhan for irregular and illegal appointment of Sri Om Prakash a letter was addressed from the office of District Employment Office Hardoi to Assistant Superintendent Post Offices Sandila Division Hardoi and to Superintendent Post Offices Hardoi for

- 4 -

S. J
A-8

taking necessary action in the matter. The True Copy of the letter dated 27.3.1984 is being annexed herewith as ANNEXURE NO. 2 to this Writ Petition.

8. That the alleged appointment of the opposite Party No. 3 has been made sue moto while avoiding the post already advertised in the advertisement.

9. That on dated 24.4.1984 the appointment of Sri Om Prakash was legalised on account of the complaint made by the Pradhan.

10. That the opposite Party No. 3 worked upto 7th May, 1984 with effect from 21st March, 1984 and the salary was drawn by the opposite party No. 3 from 21.3.1984 to 7-5-1984.

11. That on 8th May, 1984 the Opposite Party No. 3 absented himself from duty without giving any information to the department and furthermore not deputed any substitute to resume the duty for the post of E.D.D.A. in the sub post office Raison.

10. That E.D.S.P.M. reported the matter to the department for absence of opposite party No. 3 and the post was vacant so the appointment of the petitioner was made on 8th May, 1984 for the post of E.D.D.A. on account of the meritorious record and eligibility for the same of the petitioner as being First Class Graduate from C.S.Nehru Degree College, Hardoi affiliated to Kanpur University. The True copy of the Marksheets



D. L. S. M.

68
X-A

of Kanpur University is being annexed herewith as
ANNEXURE NO. 3 to this Writ Petition.

13. That the petitioner continued his duties upto 29th June, 1984 and all of a sudden without any rhyme and reasons he was disallowed from resuming his duties and it was came to know that the opposite party No. 3 was further reappointed on the place of the petitioner on 8th June, 1984.

14. That on 8th June, 1984 Assistant Superintendent Post Offices Sandila, District Hardoi vide his letter No. A / Raison / 84-85 dated 8.6.1984 addressed to Sri Om Prakash and copy forwarded to Up Dakpal, Raison for changing the charge. The True Copy of the letter dated 8.6.1984 is being annexed herewith as ANNEXURE NO.4 to this Writ Petition.

15. That in context of the letter addressed to Sri Om Prakash and copy forwarded to Up Dakpal, Hardoi, the petitioner submitted his application on 11th June, 1984 for staying the operation of the order. The True Copy of the application is being annexed herewith as ANNEXURE NO. 5 to this Writ Petition.

16. That on 19th June, 1984 further Assistant Superintendent Post Offices Sandila Sub Division, Hardoi directed ~~the~~ Sri Girish Chandra Chaurasia, Up Dakpal Raison Hardoi to handover the charge to Sri Om Prakash opposite party No. 3. The True Copy of the letter is being annexed herewith as ANNEXURE NO. 6 to this Writ Petition.

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17. That the petitioner's services were not terminated and he was wrongly disallowed to resume his duties and the opposite Party No. 3 was allowed to resume duties in place of the petitioner.

18. That the petitioner has also drawn salary w.e.f. 8.5.1984 to 31.5.1984.

19. That the opposite party No. 2 is not deeming the petitioner in service w.e.f. 21.6.1984.

20. That no termination order was ever issued or served upon the petitioner and the appointment of the opposite party No. 3 is quiet illegal and is in utter violation of the law.

21. That the services of the opposite party No. 3 came automatically to an end when he remained absent from his duties without any prior information to the department and on the place of the opposite party No.3 the petitioner was appointed legally on the basis of the post advertised and on account of the complaint made by the Pradhan in respect of the irregular and illegal appointment of the opposite party No. 3 .

22. That the opposite party No. 3 has been allowed to resume the duties on the place of the petitioner when the petitioner in ~~comparison~~ ^a comparison with the Opposite Party No. 3 is more suitable and highly qualified and he has wrongly been singled out

1/8 A
R-11

from the job in an arbitrary manner . It is further stated that the appointment of the Opposite Party No. 3 is quiet illegal ,irregular and without jurisdiction and is not with in the competence of the authorities concerned.

23. That the petitioner having got no alternate and efficacious remedy except to file this Writ Petition the following amongst other grounds: -

G R O U N D S

1. Because the opposite party No. 3 can not be permitted to resume the duties on the place of the petitioner and furthermore the petitioner can not be disallowed to resume the duties for the post of E.D.D.A. in sub post office Raison.
2. Because the petitioner can not be disallowed to resume his duties without prior serving of the notice of termination and further without termination order in writing being served upon the petitioner.
3. Because the petitioner's services can not come to an end automatically and the direction given to Up Dakpal sub division Post Office Sandila for changing the charge from the petitioner is quiet illegal and is liable to be quashed.
4. Because the appointment of the opposite Party No. 3 is quiet illegal ,irregular and he is not entitled to be appointed prior to the relevant date as me

1/9 A
X-12

as mentioned in the advertisement and furthermore he is also not entitled for reappointment on the aforesaid post of E.D.D.A. .

PRAYER

WHEREFORE ,it is most respectfully prayed that this Hon'ble Court be pleased to -

1. to quash the impugned direction as contained in ANNEXURE NO. 6 dated 19th JUNE , 1984.
2. To issue a WRIT OF MANDAMUS commanding the opposite parties to permit the petitioner for resuming his duties on the post of E.D.D.A. .
3. To issue any other order, directions ,Writ which this Hon'ble court deems fit in the interest of justice.
4. That the cost of the Writ Petition be awarded in favour of the petitioner.

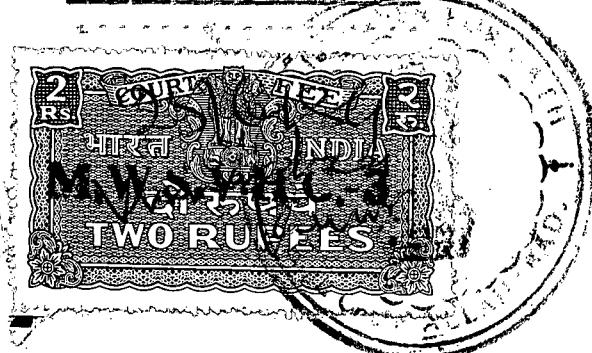
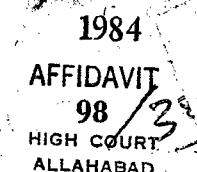
S. C. GRIEVASTAVA
(S.C. GRIEVASTAVA)
ADVOCATE
COUNSEL FOR THE PETITIONER

LUCKNOW:DATED
JUNE 25, 1984.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(Lucknow Bench): LUCKNOW.

WRIT PETITION NO. OF 1984.

DISTRICT: HARDER



Virendra Kumar

... Petitioner.

Versus

Union of India & Others.

... Opposite parties.

AFFIDAVIT

I, Virendra Kumar aged about 24 years son of Sri KaliCharan resident of village Raison , Post Raison , Pergana and Tahsil Sandila ,District Hardoi, do hereby solemnly affirm and state on oath as under : -

1. That the deponent has filed the Writ Petition before this Hon'ble Court which is pending.

That the deponent is the petitioner in the above noted Writ Petition and as such he is fully conversant with the facts deposed herein.

3. That the contents of paragraphs 1 to 22 of the Writ Petition are true to my own knowledge.

P.T.O...2.

(10)

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A.M.

4. That the Annexures 1 to 6 of this Writ Petition are true copies of their original which are filed by the deponent.

S. R. Sengar

(VIRENDRA KUMAR)
DEONENT

LUCKNOW:DATED

JUNE 25, 1984.

VERIFICATION

I, the above named deponent do hereby verify that the contents of paragraphs 1 to 4 of this affidavit are true to my own knowledge and there is no part of it is false and nothing has been concealed. So help me God.

S. R. Sengar

(VIRENDRA KUMAR)
DEONENT

LUCKNOW:DATED

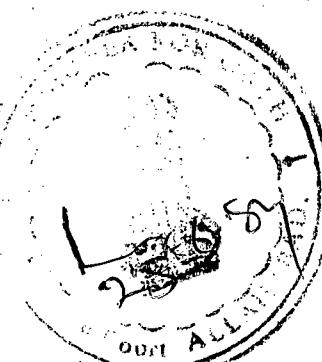
JUNE 25, 1984.

I identify the deponent who has signed before me.

S. C. Srivastava
(S. C. SRIVASTAVA)
ADVOCATE

Solemnly affirmed before me on 25th June A.M./P.M. by Sri Virendra Kumar, the deponent who is identified by Sri S.C.Srivastava, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read and explained by me.



Rekha Lata
OATH COMMISSIONER
High Court, (Lucknow Bench),
LUCKNOW
No. 13283
Date. 25.6.84

११

१२५

हन दि जानरेलु हाई कोर्ट आफ जुडीकैचर एट स्लाहाबाद ।

लखज बैच्च : लखज ।

रिट पिटीशन नम्बर आफ १६८४
जिला : हरदोई

वीरेन्द्र कुमार ----- पिटीशनर

ब्राम

यूनियन आफ हड्डिया एच अदर्स ----- ब्राम्पीजिट पाटीज

अक्सिर नम्बर १

यूप्पीजी०

उत्तर प्रदेश तरकार
प्रशिक्षण एवं स्कायोजन निकेशालय उप्प०

श्रम विभाग

पत्रांक : ०, ०३ । ३-४ । १९७८-७९ जिला स्कायोजन कायालिय
हरदोई दिनांक ६-३-८४

सेवा में,

प्रधान,
ग्राम सभा रुहाँ,
डाकघर रुहाँ,
जपद हरदोई ।

प्रिय महोदय,

सहायक डाक अधिकार सेडीला, उप प्रत्यक्ष हरदोई
ने सूचित किया है कि आपकी ग्राम सभा के डाकघर में अतिरिक्त
इ० विषागीज रुप्पी० रुप्पी० रुप्पी० का पद रिक्त है जिसके लिये न्यूनतम शिक्षिक
योग्यता क्षमा एवं उत्तीर्ण स्वम् आयु ६८ वर्ष से ६५ वर्ष के मध्य
होना अनिवार्य है। क्तः आप अपनी ग्राम सभा के ईसे समस्त



कृष्ण०७०-२

(12) 10/13
X

अम्बरियों को सूचित कर दें कि वह दिनांक २५-३-८४ तक अपना पंजिका
कार्ड, शिक्षिक-योग्यता, आयु प्रमाण पत्र की मूल स्वभूति प्रमाणित
प्रतियोगी लेकर हस्त कार्यालय में अधीक्षिकारी से सम्पर्क स्थापित
करें यदि वह उक्त पत्र पर कार्य करने के लिये इच्छुक है ।

सहयोग के लिये धन्यवाद ।

निम्न प्रमाण पत्र अम्बरी साथ लावें ।

१- आयु स्वभूति प्रमाण पत्र ।

२- दी चरित्र प्रमाण पत्र ।

३- निवास प्रमाण (घराना प्रदत्त) मध्यीय,

ह० अम्बरी
जिला स्वायोजन अधिकारी,
हरदोई ।



कृत्यान्वय

(13)

14

15

• हन दि आनरेक्ल वाई कौटी आफ जुडीकैवर ऐट छाहाबाद :

लखनऊ बैन्ड : लखनऊ ।

रिट पिटीशन नम्बर

आफ १९८४

जिला : हरदोह

बीरेन्द्र कुमार

पिटीशन

नाम

यूनियन आफ इन्डिया एण्ड अदस

अपीजिट पाटीज

अनैक्सर नम्बर २

यूपी० सी०

उत्तर प्रदेश सरकार

प्रशिक्षण स्वम् स्कायोजन निदेशालय, उप्य०

श्रम विभाग

पत्रांक ०००३ । ८४ । रैसों । १९८७-८८ जिला स्कायोजन कायालिय,
हरदोह दिनांक २७-३-८४

सेवा में,

सहायक हाक अधीक्षक,
संडीला प्रूसण हरदोह ।

महोदय,

श्री शिव नाथ रिह प्रधान ग्राम सभा रैसों, न्यायपंचात
त्विया विकास लण्ड वैहन्दर जिला हरदोह ने अपने शिक्षायत पत्र दिनांक



कृष्ण०८०-२

रिह

(14) 15
16

२६-३-८४ द्वारा सूचित किया है कि सहायक डाक बड़ी दाक, सन्धीला द्वारा ही ही इ के रिक्त पद पर श्री ओम पुकाश की नियुक्ति अनियमित रूप से कर ली है। उक्त पत्र की प्रतिलिपि आपको भी पृष्ठांकित है। कृपया इस सम्बन्ध में उचित कायबाही करने का कस्ट करें।

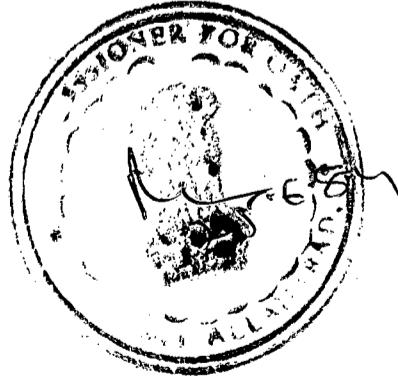
भवदीय,

ह०
॥ ईस०क०चटजी ॥
जिला सेवायोजन अधिकारी
हरदौह

प्रतिलिपि :

प्रधान ग्राम सभा रैता जिला हरदौह की सूचार्थ प्रेगित।

(ईस०क०चटजी)
जिला सेवायोजन अधिकारी
हरदौह



महाराजा

२५
११/११/१६
हन दि आनरेकुल हाई कोर्ट आफ जुठीकेर ऐट ह्लाहा बाद :

लखज बैन्च : लखज ।

रिट पिटीशन नम्बर

आफ १६८४

जिला : हरदोह

बीरेन्द्र कुमार

पिटीशन

नाम

यूनिक आफ हड्डिया इण्ड अदर्स

बपीजिट पाटीज

औक्तर नम्बर ३

१६७८ नामांकन संख्या के -----

कानपुर विश्वविद्यालय

‘अम्बरी’ द्वारा अमुकमार्क की होड़कर लभी पूविष्ठिया’ ।
अंकित की जार्द

हसके पिछले भाग पर जिस पते पर अपनी प्राप्तार्क तालिका माना चाहते
हो ‘उसका पूर्ण विवरण अंकित करें ।

प्राप्तार्क का विवरण

परीक्षा बी० ए०

भाग द्वितीय १६७८

विषय -----

अमुकमार्क ४५३५

अम्बरी का नाम बीरेन्द्र कुमार

स्थान : विषयावधिकरण अन्तमा
प्रेस-पत्र का अंक अंकी
पूर्ण विवरण ।

प्राप्तार्क का विवरण

प्रथम द्वितीय तृतीय अंग प्रयोग-पृष्ठ

पृष्ठ+पृष्ठ-पृष्ठ । अंक । योग

पत्र पत्र पत्र

परीक्षा-

फल

संहिन्दी भाषा

२७

१६

४६

कृष्ण०उ०-२

14/20 (16)

1/17

- 2 -

२-संस्कृत	रु २७	५५
३-हिन्दी साहित्य	३३	६७
४-शिल्पा शास्त्र	३०	५१

५-----

६-----

७-----

राशि २९

मास-१ अप्रृष्टाष्टांश्च परीक्षा प्राप्तांक २६२

सम्पूर्ण योग १४८

पृथम
ठिप्पणी: १-सातक परीक्षा के लिये श्रेणी ६० प्रतिशत, द्वितीय श्रेणी ४५ प्रतिशत तथा तृतीय श्रेणी के लिये ३३ प्रतिशत न्यूनतम उत्तीर्णाके निर्धारित हैं।

२-प्राप्तांक परीक्षा के लिये पृथम श्रेणी ६० प्रतिशत, द्वितीय श्रेणी ४८ प्रतिशत तथा तृतीय श्रेणी के लिये ३५ प्रतिशत न्यूनतम उत्तीर्णाके निर्धारित हैं।

३-जिन विषयों में लिखित उत्तर प्रायोगिक दोनों परीक्षार्थी हें उनमें दो में अलग अलग न्यूनतम प्राप्तांक प्राप्त करना आवश्यक है।

४-विश्वविद्यालय कार्यालय की सारणीयन पंजिका में अंकित प्राप्तांक और इस तालिका में अंकित अंकों में विभिन्नता होने पर विश्वविद्यालय की पंजिका में अंकित अंक शुद्ध स्वरूप रूप से मान्य होगा।

कानपुर विश्वविद्यालय,

कानपुर

५० अपठनीय
लेखक के पूर्ण हस्ताक्षर

सील

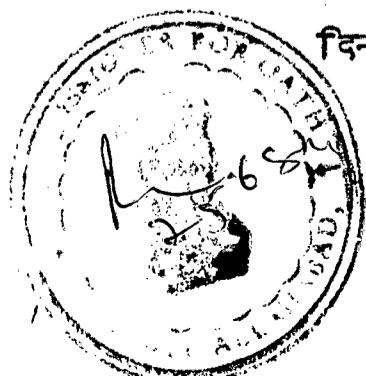
तहायक कल संचिव (परीक्षा)

दिनांक ११-४-७६

५० अपठनीय
जारकर्ता के पूर्ण हस्ताक्षर

कैते कल संचिव

कानपुर विश्वविद्यालय



कानपुर विश्वविद्यालय

४२) १०

१८

छत्तीसगढ़ इन दि आनरेकु लाई कोट बाफ जुडीकेचर ऐट छ्लाहाबाद :

लखज बैच : लखज ।

रिट पिटीश नम्बर आफ १६८४

जिला: हरदोह

बीरेन्द्र सुमार

पिटीशर

काम

यूनियन बाफ इन्डिया रण्ड अदर्स

बपोजिट पाटीजि

अनेक्षर नम्बर ४

लील :

सहायक हाक अधीकाक
संहीला उप प्रस्तु (हरदोह)
पिन २४-१२०४

श्री गोप प्रकाश ई०ही०ही०४०
रेल० (हरदोह)

न००८। रेल०। ८४-८५ दिनांक संहीला ८-६-८४

विषय : दूटी से किंा चार्ज दिये बनुपस्थित
होना ।

आपके ब्यान दिनांक ७-६-८४ के सन्दर्भ में आपकी कही
चेतावनी दी जाती है कि भविष्य में दूटी जाने पर दूटी खीकृत
करकर अपना स्थानाफ्न व्यक्ति लगाकर ही जाया करें अन्यथा कठोर
कार्यालयी की जावेगी ।

कृष्ण०४०-२



मुख्यमंत्री

प्रतिलिपि व०बि० उप डाकपाल रैसों की सूचनार्थ । वह श्री बीम
पुकाश की तत्काल चार्ज दे दें । आपकी ७-६-२४ की डाक अधिदर्शक
लहीला ने भीके पर जादेश दिये परन्तु उनके जादेशों का पालन क्यों
नहीं किया इसके लिये अपना स्थानिकरण कै ।

लीला

सहायक डाक अधीक्षक
लहीला, उप-प्रसन्न (हरदोई)
चिन्हांक २४१२०४



लीला

१३१
१००
२०
हृद दि आनरेक्ल वाई कौटी आफ जुहीकैनर एट छ्लाहावाडः

लखनऊ बैन्च : लखनऊ ।

रिट पिटीशन नम्बर

आफ १६८४

जिला : हरदौह

वीरेन्द्र कुमार

पिटीशनर

काम

यूनियन आफ हन्दिया रण्ड आदर्स

अपौजिट पाटीजे

अनैकतर नम्बर ५

सेवा में

श्रीमान ढाक अधीकारक,
हरदौह प्रस्तु, हरदौह ।

विषय:

श्रीमान ढाक अधीकारक सच्चिला के दिनांक
८-६-८४ के आदेश के स्थान (स्ट) के
सम्बन्ध में ।

महोदय,

मे आपका ध्यान श्रीमान तहायक ढाक अधीकारक सच्चिला
ज्ञारा दिनांक ८-६-८४ के आदेश के स्थान हेतु निम्न बिन्दुओं की ओर
आकर्षित करते हुये याचना करता हूँ : -

१- अतिरिक्तिमानीय उप ढाकावर रेसों में श्री माती लाल चीरलिया
स्थायी ३०ही छोटो के अकाश के कारण एक पद दिनांक
१-२-८४ से रिक्त है जो एक दिन का अवकाश लेकर गये थे बाद में वापस
नहीं आये ।



२- दिनांक २१-३-८४ की आमिक्त हन्तजाम समाप्त करके की राम नाराजन अद्वीती श्री मान सहायक ढाक अधीक्षक सच्चीला की जिम्मेदारी पर पूर्ण रूपैण अस्थायी नियुक्ति श्री जीम पुकाश की हॉटी छोटी घटो पद पर ढाक अधिदर्शक पुथम के द्वारा की गयी थी ।

३- श्री जीम पुकाश दिनांक ८-५-८४ की अतिविष्वेष्टकपाल रैसों को किंतु चार्ज, किंतु सूचना दिये हुये तथा किंतु अवकाश दिये हुये क्लै गये जो अभी तक निरन्तर अनुपस्थित क्लै रहे हैं । जिसने अपना चार्ज २५-५-८४ को दिया ।

४- उक्त अस्थायी हॉटी छोटी घटो के अनुपस्थित रहने पर मेरी नियुक्ति अतिविष्वेष्टकपाल द्वारा अपनी जिम्मेदारी पर दिनांक ८-५-८४ को कार्यभार संपूर्ण दिया ।

५- मुक्त ८-५-८४ से ३१-५-८४ का वेतन भी विभाग द्वारा ३१-५-८४ को दिया गया । अथात् श्री मान सहायक ढाक अधीक्षक ने मेरी सेवाओं को श्री माती लाल चौरस्ता के अवकाश द्वारा रिक्त पद पर माना ।

६- जतः मुक्त से पूर्व नियुक्ति हॉटी छोटी घटो श्री जीम पुकाश की व्यार्थ स्वतः समाप्त हो जाती है क्योंकि वह त्वयम् ही अस्थायी व्यक्ति था ।

७- मेरी तुलना में उक्त हॉटी छोटी घटो का कार्य भी सन्तोषपूर्व नहीं कहा जा सकता क्योंकि अपने विभागीय नियमों का रुला उल्लंघन चार्ज न करकर किया है ।

८- मेरी योग्यता भी उससे अधिक अथात् भी बी घटो पुथम श्रेणी वह केवल कदाच पास है । यदि यह कहा जाए कि अधिक योग्यता



के कारण भैरी नियुक्ति नहीं की जा सकती तो इससे पूर्व स्थायी
हैंडी०डी०४० श्री माती लाल भी बी०४० थे ।

६- भैरा कार्य भी दिनांक ८-५-४४ से बब तक सन्तोष जनक
पाखा गया जिसकी पुष्टि श्री मान सहायक हाक अधीक्षक व अधिदर्शक
द्वारा किये गये निरीक्षण से की जातकती है ।

१०- श्री मान सहायक हाक अधीक्षक द्वारा उक्त पद पर नियुक्ति
हैन्तु जो जगह निकाली गयी यदि औम पुकाश अम्ब्यथीं था, तो वे भी उसका
एक अम्ब्यथीं था ।

परन्तु अस्थायी हैंडी०डी०४० को जो दिनांक ८-५-४४ से
निरन्तर बन्धस्थित कर रहा है, उसे पुनः चार्ज देने के लिये बतिंवि०
उप हाकपाल रैसों को श्री मान सहायक हाक अधीक्षक ने दिनांक
८-६-४४ को आदेश पारित किये हैं ।

बतः श्रीमान जी से अनुरोध है कि प्राथीं के प्रार्थना पत्र पर
सहानुभूतिपूर्वक विचार करके उक्त आदेश के सम्बन्ध में स्थान आदेश देने का
कष्ट करें ।

भवदीय,

ह० वीरेन्द्र कुमार

हैंडी०डी०४०

दिनांक ८-६-४४



श्रीमान जी

११/२० (२२) १३
इन दि बानरेकुल राई कोट आफ जुहीकैर रेट छ्लाहाबाद :

ललउ बैन्च : ललउ ।

रिट पिटीशन नम्बर आफ १६८४

जिाक हरदौह

वीरेन्द्र कुमार

पिटीशन

नाम

यूनियन आफ छन्द्या सच्छ अदर्स

अपौजिट पाटीजि

जैक्सर नम्बर ६

सहायक ढाक अधीक्षक
सहीला उप प्रसन्न (हरदौह)
पिन २४१२०४

श्री गिरीश चन्द्र चौरसिया
ब०वि० उप ढाकमाल रैसों (हरदौह)

स० स। रैसों। ८४-८५ जिाक सहीला १६-६-८४

विषय: ई० ही०ही०८० को चार्ज क्ला

आपका ध्यान इस कायालिय के कुम सत्या पत्र पत्राक जिाक

८-६-८४ की ओर आकृष्ट किया जाता है जिसके अनुसार आपको आदेश दिया

गया था कि श्री अ०प्रकाश ही०ही०८० को उसके पद का चार्ज दे दै

परन्तु आपने इन आदेशों का कोई पालन नहीं किया आपको एक बार फुःआदेश

दिया जाता है कि ही०ही०८० को उसके पद का चार्ज फौरन दे दै अन्यथा

अवज्ञा करने के लिये आपके विरुद्ध कायवाही करनी पड़ेगी । यह अत्यन्त

आवश्यक है ।



६० सहायक ढाक अधीक्षक
सहीला उप प्रसन्न (हरदौह)
पिन २४१२०४

In The Court of Civil Judge
at Allahabad, Benares
ब अदालत श्रीमान महोदय

वादी (मुद्दे)
प्रतिवादी (मुद्दालेह)

का वकालतनामा

W.P. No. 97984

1925
२५/८/८८

Kiranlal Mehta

23

वादी (मुद्दे)

Umam. ~~Chandee~~

प्रतिवादी (मुद्दालेह)

W.P. नं० मुकदमा सन् १९८४ में योग्यता की ता० २५/८/८८।
उपर लिखे मुकदमा में अपनी ओर से श्री

एडवोकेट

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीक सानी) का
दाखिल किया रुपया अपने या हमारे हरताक्षर-युवत (दस्तखती)
रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूगा अगर मुकदमा अदम पैरवी
में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिन्मे-
दारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर काम आवे।

प्रियदर्श लाल
हस्ताक्षर

साक्षी (गवाह) साक्षी (गवाह)

दिनांक २५ महीना

6 - ८४

अधारता
नाम	मुकदमा नं०
.....
.....

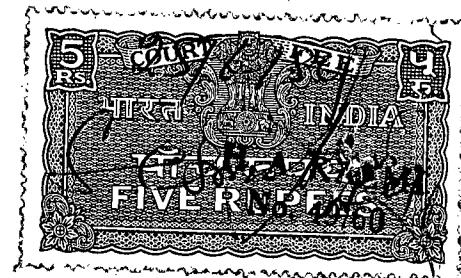
Recd
5/11/84

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
(Lucknow Bench);LUCKNOW.

Civil Misc. Appn. 6567(w)-84

WIT PETITION NO. 3130 OF 1984.

DISTRICT: HARDOI



1888/89
6/7/82

Virendra Kumar

... Petitioner.

Versus

Union of India & Others Opposite Parties.

APPLICATION FOR STAY AND AD-INTERIM MANDAMAS

In view of the facts and reasons assigned in the accompanying Writ Petition and Affidavit, it is most respectfully prayed that this Hon'ble Court be pleased to deem the petitioner in service on the post of E.D.D.A. with effect from 21st June, 1984 and further issue directions to the opposite parties to permit the petitioner for resuming his duties.


(S.C. SRIVASTAVA)
ADVOCATE
COUNSEL FOR THE PETITIONER

LUCKNOW:DATED

JUNE 25, 1984.